

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1181
ANSWERED ON:17.07.2014
LAND ACQUISITION
Patle Smt. Kamla Devi

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the incidents of protests by the farmers against the land acquisition in the country including Chhattisgarh are on the rise;
- (b) if so, the details thereof;
- (c) the reasons of protest by the farmers against the land acquisition especially for setting up industries;
- (d) whether the Government has taken/is likely to take any decision for resolving such issues; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI UPENDRA KUSHWAHA)

(a) to (e): Land and its management falls under the exclusive legislative and administrative jurisdiction of the States as provided in Entry No. 18 of List II (State List) of the Seventh Schedule to the Constitution. Acquisition of land for various projects is done by the concerned State Governments/UT Administrations. Further, the Central Government has enacted Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 which came into force with effect from 01.01.2014. The provisions of new Act inter alia take care of fair compensation to the land losers and adequate rehabilitation & resettlement to the affected families.